

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

(4)

**O.A.NO./ 242/91**  
**T.A.NO.**

DATE OF DECISION 23/7/1998

Mr.D.H.Makwana & ors. Petitioner

Mr.A.R.Thacker Advocate for the Petitioner [s]  
Versus

Union of India & ors. Respondent

Mr.Y.N.Ravani Advocate for the Respondent [s]  
Mrs.P.Safaya

**CORAM**

The Hon'ble Mr. V.Radhakrishnan : Member (A)

The Hon'ble Mr. P.C.Kannan : Member (J)

**JUDGMENT**

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lerdships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

No

(3)

1. Dayabhai Hemabhai Makwana  
Secretary,
2. Atmaram Shivram Parmar,  
The Federation of All India  
Sc, ST Employees P & T Department,  
(Telecom Wing',  
Mehsana Telecom,  
Dist.Branch,  
CTX Mehsana, Regd.No.S 14458  
Telephone Exchange, Pilaji Gunj,  
CTX, Mehsana.

....Applicants

Advocate : Mr.A.R.Thakar

versus

1. Union of India, Through :  
Department of Telecommunications,  
New Delhi.
2. Chief General Manager,  
Gujarat Telecom Circle,  
Ahmedabad.
3. Telecom District Manager,  
Mehsana.

.... Respondents

Advocate      Mr.Y.N.Ravani  
                  Mrs.P.SafayaORAL-ORDER

O.A.242/91

Date: 23/7/1998

Per Hon'ble Mr.V.Radhakrishnan : Member (A)

(18)

None present for the applicant even today. The matter is dismissed for default. No order as to costs.

P.C.Kannan  
( P.C.Kannan )

Member (J)

V.Radhakrishnan  
( V.Radhakrishnan )

Member (A)

\*SSN...